

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.79/MP/2023

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Tata Power Company Limited (TPCL) and 7 Ors.

Petition No.92/MP/2023 along with IA No.24/2023

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Central Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 2 Ors.

Date of Hearing : **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri Neelkandan Rahate, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Ms. Poorva Saigal, Advocate, GUVNL
Ms. Devyanshi Sharma, Advocate, GUVNL
Shri Ravi Nair, Advocate, GUVNL
Ms. Pallavi Saigal, Advocate, GUVNL
Ms. Reeha Singh, Advocate, GUVNL
Shri Anand Ganesan, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Kriti Soni, Advocate, GUVNL
Shri G Saikumar, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Tata Power Company Limited prayed for an adjournment in these matters on the ground of non-

availability of arguing counsel due to personal difficulty. The said request was not opposed to by the learned senior counsel and learned counsels appearing for the other side. Accordingly, these matters were adjourned.

2. The Petitions along with IAs therein will be listed for hearing on **24.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)